

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1**
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
14-09-2023 AT 10:30 AM

IA (IBC) 1477/2023 in CP(IB) No.203/7/HDB/2022
u/s. 7 of IBC, 2016

IN THE MATTER OF:

State Bank of India

...Financial Creditor

VS

Gati Infrastructure Bhasmey Power Private Ltd

...Corporate Debtor

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

ORDER

IA (IBC) 1477/2023

This is an application to allow IFCI as member of COC with voting rights and attend future COC meetings. Learned Counsel Mr. VVSN Raju, for the petitioner present and prayed interim relief pending hearing and disposal of this application. Learned Counsel Ms. Rishika Kumar, for the Resolution Professional present and submitted that she has been instructed by Resolution Professional to represent the matter and pray time for filing counter and also submitted that pending filing of a counter, not to pass any interim relief order.

Heard both sides briefly. At this stage we are not inclined to pass any order restraining the COC from having their meetings through Resolution Professional. However, in the light of the pleadings, prima facie, we are of the opinion that any decision taken in the meetings of the COC, pending hearing and disposal of this matter having the effect on the pleas put forth by the petitioner shall subject to the final outcome of this petition. For filing counter by Resolution Professional, matter adjourned to 21.09.2023.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)